

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1812
ANSWERED ON:16.08.2013
JUVENILE POLICE UNIT
Jakhar Shri Badri Ram

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Juvenile Justice (Care and Protection of Children) Act, 2000 has a provision for setting up Juvenile Police Unit in every Police Station;
- (b) if so, whether such units have been set up in every Police Station;
- (c) if so, the details thereof and if not, the number of such police stations which have not yet set up these units, State/UT-wise; and
- (d) the appropriate steps taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a): No, Madam. However, Section 63(3) of the Juvenile Justice (Care and Protection of Children) Act, 2000 provides for creation of 'Special Juvenile Police Unit' for every district and city to coordinate and upgrade the treatment of juveniles and children by the police.
- (b) to (d): Does not arise.